

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (CrI.) No.3306/2019

(Arising out of impugned final judgment and order dated 18-05-2018 in CRLA No.814/1991 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KISHAN SINGH & ORS.

Respondent(s)

(IA No.51966/2019 - EXEMPTION FROM FILING O.T.; and, IA No. 51966/2019 - EXEMPTION FROM FILING O.T.)

Date : 15-07-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Adarsh Upadhyay, AOR

For Respondent(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Varnita Rastogi, Adv.
Dr. Amarendra Pratap Yadav, Adv.
Mr. Pati Raj Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the accused-respondents submits that the statements of the concerned witnesses be permitted to be brought on record.

The request is accepted. Let the statements of the concerned witnesses be filed within two weeks from today.

List the matter on 30.07.2019.

(MUKESH NASA)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER